

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO: 849/2001

FRIDAY the 4th day of OCTOBER 2002

1. Smt. Jayshree Keshav
Residing at Azad Nagar,
Room No. a 59/60,
Near Central Railway
Colony, Matunga(E)
Mumbai.
2. Pravin Keshav
Residing at Azad Nagar
Room No.A 59/60,
Near Central Railway
Colony, Matunga(East)
Mumbai.Applicants

By Advocate Shri S.V. Marne

v/s

1. Union of India through
the Secretary Ministry of
Finance North Block,
New Delhi.
2. The General Manager
India Government Mint.
Shahid Bhagatsingh Road,
Fort, Mumbai.Resondents.

By Advocate Shri M.I. Sethna.

ORDER (ORA1)

{Per S.L. Jain, Member (J)}

This is an application under Section 19 of the Adminnistrative Tribunals Act 1985 for a direction to the respondents to consider the case of applicant No.2 for compassionate applicant. In alternative it is prayed that it be declared that the request of applicant no.2 for appointment on compassionate grounds is just and fit.

PLJM

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2. After hearing counsel for the parties and perusal of Para 6 of the Written Statement it is clear that Respondents have not taken any decision on the application of the Applicant so far. Learned counsel for the applicant prayed that time bound direction be issued to the Respondents to consider the case of the Applicant. In my considered opinion the prayer is justified.

3. In the result, OA is disposed with a direction to the respondents to consider the case of the Applicant for compassionate appointment in accordance with rules and instructions thereon within a period of three months. If, even thereafter, the parties are aggrieved, they are at liberty to agitate the matter in accordance with law.

No order as to costs.

S.L.Jain
(S.L.Jain)
Member (J)

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